

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**SPECIAL BENCH**

**COURT-VI**

**Item No. 212  
CAA-51/ND/2020**

**IN THE MATTER OF:**

**Arviv Lifesciences Pvt. Ltd.**

**...APPLICANT**

**Section**

**Under Section 230-232**

**Order delivered on 16.10.2020  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Applicant**

**:Ms. Varsha Banerjee, Advocate**

**For the RD/OL**

**:**

**For the Income Tax Department**

**:**

**ORDER**

Heard the submissions made by the counsel for the petitioners. Ld. Counsel for the petitioners are seeking time to file reply to the report filed by the RD in the matter. The counsel has submitted that they have received an e-mail from the office of OL and they are in the process of clarifying the email received from the OL. No one was present on behalf of the Income Tax Department at the time of hearing of the matter. The petitioner's counsel has submitted that Income Tax Department's report is not yet received. Let the matter be posted after 3 weeks. Post the matter to 11<sup>th</sup> November, 2020.

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**(V.K. Subburaj)  
Member (T)**

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**(P.S.N. Prasad)  
Member (J)**

(Annu)